

18.59 hrs.

DEMAND No. 45—POLICE

*DEMANDS FOR GRANTS, 1970-71—contd.

MR. CHAIRMAN: Motion moved:

MINISTRY OF HOME AFFAIRS

MR. CHAIRMAN: The House will now take up discussion and voting on Demand Nos. 42 to 56, 121 and 122 relating to the Ministry of Home Affairs for which 8 hours have been allotted.

The Cut motions may be sent by tomorrow to the Table.

DEMAND No. 42—MINISTRY OF HOME AFFAIRS

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 1,54,04,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Ministry of Home Affairs.' "

DEMAND No. 43—CABINET

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 61,38,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Cabinet.' "

DEMAND No. 44—ADMINISTRATION OF JUSTICE

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 2,12,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Administration of Justice.' "

"That a sum not exceeding Rs. 57,56,74,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Police.' "

DEMAND No. 46—CENSUS

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 5,23,17,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Census.' "

DEMAND No. 47—STATISTICS.

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 3,47,83,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Statistics.' "

DEMAND No. 48—PRIVY PURSES AND ALLOWANCES OF THE INDIAN RULERS.

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 1,13,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of Privy Purses and Allowances of the Indian Rulers.' "

DEMAND No. 49—TERRITORIAL AND POLITICAL PENSIONS;

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs.

*Moved with the recommendation of the President.

करने के लिए, पचास हजार रुपया दिया ।

उठाते, तो मैं समझता कि वह प्राबलित्व है ।

24,01,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Territorial and Political Pensions.' "

DEMAND No. 50—DELHI

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 42,69,68,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Delhi.' "

DEMAND No. 51—CHANDIGARH

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 6,02,33,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Chandigarh.' "

DEMAND No. 52—ANDAMAN AND NICOBAR ISLANDS

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 7,76,15,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of Andaman and Nicobar Islands.' "

DEMAND No. 53—TRIBAL AREAS

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 23,13,04,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Tribal Areas.' "

DEMAND No. 54—DADRA AND NAGAR HAVELI AREA

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 57,05,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Dadra and Nagar Haveli Area.' "

DEMAND No. 55—LACCADIVE, MINICOY AND AMINDIVI ISLANDS

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 1,11,00,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Laccadive, Minicoy and Amindivi Islands.' "

DEMAND No. 56—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF HOME AFFAIRS.

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 10,96,58,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Other Revenue Expenditure of the Ministry of Home Affairs.' "

DEMAND No. 121—CAPITAL OUTLAY IN UNION TERRITORIES AND TRIBAL AREAS

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 22,07,56,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay in Union Territories and Tribal Areas.' "

DEMAND No. 122—OTHER CAPITAL OUTLAY
OF THE MINISTRY OF HOME AFFAIRS

19 hrs.

MR. CHAIRMAN: Motion moved:

MR. CHAIRMAN: Shri Patil.

"That a sum not exceeding Rs. 1,77,50,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of Other Capital Outlay of the Ministry of Home Affairs." "

SHRI S. K. PATIL (Banaskantha): Mr. Chairman, Sir, I would take some time. .

MR. CHAIRMAN: The hon. Member may please continue his speech tomorrow.

19.02 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday April 1, 1970/Chaitra 11, 1892. (Saka).